

(c) the reaction of the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : (a) and (b) Government is aware of some non-governmental efforts in some countries which seek to link trade with child labour which are not specifically directed against products made in India. Two Bills seeking to prohibit imports into the U.S. of products made wholly or in part with child labour are at present pending consideration in the U.S. Congress. In Germany attempts are being made by non-government agencies to build consumer awareness against products made from child labour.

(c) The Government have taken the stand that trade action is not an efficacious method of dealing with the problem of child labour and that the GATT/WTO Agreement does not sanction the use of trade measures to address any country's concern on social issues.

Procurement of Small Aircraft for NE Region

3498. SHRI LAETA UMBREY : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) whether 40 to 50 seater aircraft are being procured for North Eastern Region;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) Private airlines are already operating 40-50 seater aircraft in the North-Eastern region. Indian Airlines is considering acquisition of 50 seater aircraft for its Short Haul Operations.

(b) and (c) The proposal is at present at the preliminary stage of evaluation of the aircraft types available in the market.

Beedi Workers

3499. SHRI KASHIRAM RANA : Will the Minister of LABOUR be pleased to state:

(a) the amount released by the Union Government for the welfare of Beedi workers in the State of Gujarat during the year 1993-94 and 1994-95 and till date; and

(b) the reasons for not utilising the full amount released for welfare of Beedi workers?

THE MINISTER OF LABOUR (SHRI P.A. SANGMA):

(a) Year	Amount released
1993-94	Rs. 36.24 lakhs
1994-95	Rs. 36.19 lakhs
4/95 to 7/95	Rs. 5.66 lakhs

(b) Only a small amount could not be utilised mainly due to some vacant posts of Medical Officers.

[Translation]

Banking Ombudsman Scheme

3500. DR. CHINTA MOHAN:

SHRI NAWAL KISHORE RAI:

SHRI SOBHANADREESWARA RAO VADDE:

SHRI SHIV SHARAN VERMA:

Will the Minister of FINANCE be pleased to state:

(a) whether the RBI has recently announced Banking Ombudsman Scheme to look into the complaints relating to banking services; and

(b) if so, the details of persons appointed in the country under this scheme so far together with the location of their offices separately and the specific guidelines issued in regard to the modus-operandi to be followed for redressal of grievances of bank customers?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) Reserve Bank of India (RBI) have announced and operationalised the Banking Ombudsman Scheme, 1995 on 14.6.95.

(b) The Banking Ombudsman Scheme seeks to provide for expeditious and inexpensive resolution of customers' complaints against banks. Any person whose grievance against a bank is not resolved to his satisfaction by the bank within a period of two months can approach Banking ombudsman, if complaint pertains to any of the matters specified in the Scheme.

RBI have so far appointed Banking ombudsmen at Bombay, New Delhi, Bhopal, Bangalore and Chandigarh. The details are given below:-

Name	Location	Jurisdiction
1. Sh. B.N. Shetye, (former Secretary Maharashtra Legislative Assembly)	Bombay	State of Maharashtra & Goa
2. Sh. A.K. Pandya, (former Secretary, Govt. of India)	Bhopal	State of Madhya Pradesh

Name	Location	Jurisdiction
3. Sh. B.L. Chadha* (former Chairman & Managing Director, Managing Director, Syndicate Bank)	New Delhi	National Capital Territory of Delhi and States of Haryana, Jammu & Kashmir
	Chandigarh	State of Himachal Pradesh, Punjab and Union Territory of Chandigarh
4. Sh. J.C. Lynn, (former Chief Secretary, Govt. of Karnataka)	Bangalore	State of Karnataka

*Sh. B.L. Chadha is holding concurrent charge as Banking Ombudsman, Chandigarh.

[English]

Expenses on security of Airports

3501. MAJ. GEN. (RETD.) BHUWAN CHANDRA KHANDURI : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) whether any Committee has been set up to examine the issue of expenses on security of Airports;

(b) if so, the details and composition thereof;

(c) whether any report has since been submitted by the said Committee to the Government;

(d) if so, whether the Government have taken any decision on the recommendations of the report; and

(e) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) and (b). A Committee to review the funding pattern for security at airports was set up in September, 1994 under the Chairmanship of Commissioner of Security (Civil Aviation), with Executive Director (Finance), National Airports Authority, Member (Finance) International Airports Authority of India and Director (Finance) Deptt. of Civil Aviation as Members.

(c) Yes, Sir.

(d) and (e). The report of the Committee is under consideration.

[Translation]

Export of Woollen Garments to USA

3502. SHRI SATYA DEO SINGH.
DR. RAMESH CHAND TOMAR.
SHRI INDRAJIT GUPTA.

Will the Minister of TEXTILES be pleased to state :

(a) whether the USA has declared one sided control

on the import of woollen garments manufactured in India;

(b) is so, the details thereof and the reaction of Government thereto;

(c) whether the World Trade Organisation propose to organise a meeting between both the countries in this regard;

(d) if so, details thereof; and

(e) the time by which such a meeting is likely to be organised by the world Trade Organisation between both the countries?

THE MINISTER OF TEXTILES (SHRI G. VENKAT SWAMY) : (a) to (e). Under the provisions of the Indo-US textile agreement and the Agreement on Textiles and Clothing (ATC) of the Uruguay Round, the US Government have imposed unilateral restraints (quotas) on the import of woollen garments from India in categories 434 (Gents and Boy's Wool Coats); 434 (Ladies and Girl's Wool Coats) and 440 (Woven Shirts and Blouses of Wool).

Under the provisions of the ATC, the Textiles Monitoring Body (TMB) of the World Trade Organisation (WTO) has to review such actions. The TMB is to review the fixation of the unilateral restraint levels by the USA shortly and both the USA and India can present their views before the TMB, during the course of the review.

[English]

Foreign Institutional Investors Gujarat

3503. SHRI HARISINH CHAVDA : Will the Minister of FINANCE be pleased to state:

(a) whether the foreign institutional investors registered in Gujarat are reported to be facing severe technical problems in the form of custodian service and in the area of settlement; and

(b) if so, the steps the Government are taking for removing the technical problems faced by these foreign investors?